

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

STARRED QUESTION NO:654
ANSWERED ON:11.05.2005
AGENCIES FOR RECRUITMENT ABROAD
McLeod Smt. Ingrid;Osmani Shri A.F. Golam

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) the approximate number of Indians working in the middle-east countries, country-wise;
- (b) the number of licensed recruitment agencies involved in recruiting unemployed youth at present, State-wise;
- (c) whether the Union Government has received several representations against these agencies;
- (d) if so, the details thereof; and
- (e) the steps taken/proposed to be taken to redress the grievances of such unemployed persons?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN MINISTRY OF OVERSEAS INDIAN AFFAIRS (SHRI JAGDISH TYTLER)

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 654 by Ms. Ingrid McLeod and Shri A.F.G. Osmani for reply on 11.05.2005 regarding Agencies for Recruitment Abroad

(a) : Specific data relating to number of Indians working in the Middle-East countries is not maintained as most categories of persons do not require emigration clearance for employment abroad. However, details of emigration clearances granted to regulated categories of persons for employment in these countries during the last three years is enclosed (Annexure-I).

(b) : A statement indicating the state-wise number of recruiting agencies who have been granted registration under the Emigration Act, 1983 is enclosed [Annexure-II].

(c) & (d): Yes, Sir. Complaints regarding over-charging, sending labourers against non-existent jobs, promising wages higher than those offered by foreign employers etc. are received from time to time against registered recruiting agents.

(e): Several steps have been taken which include, inter-alia, issue of directions/show cause notice to the recruiting agents to settle/resolve the complaint within a reasonable timeframe. If the agent fails to settle the complaint, action is taken to suspend and thereafter cancel the registration certificate. In case of unregistered agents, complaints are filed with the concerned Police Authorities for taking action against them for violation of provisions of the Emigration Act, 1983.

Annexure - I

Number of persons who had obtained emigration clearance for employment in the Middle East Countries during 2002 to 2004

Sl.No.	Country	2002	2003	2004
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1.	U. A. E.	95,034	1,43,804	1,75,262
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2.	Saudi Arabia	99,453	1,21,431	1,23,522
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3.	Kuwait	4,859	54,434	52,064
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4.	Oman	41,209	36,816	33,275
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5.	Bahrain	20,807	24,778	22,980
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6.	Qatar	12,596	14,251	16,325
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7.	Jordan	841	2,928	2,576
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8. Israel	79	119	647
9. Yemen	105	49	279
10. Iran	23	65	239
11. Iraq	12	193	195
12. Egypt	98	16	122
13. Lebanon	26	20	77
14. Syria	11	7	7
15. Cyprus	16	5	0
16. Turkey	11	0	0

TOTAL 2,75,180 3,98,916 4,27,570

Annexure - II

Statement indicating the number of recruiting agencies granted registration under the Emigration Act, 1983 as on 30.04.2005

Sl. No. Name of State/U.T. No. of Agents

1 Maharashtra	2043
2 Delhi	854
3 Tamilnadu	406
4 Kerala	362
5 Punjab	175
6 Andhra Pradesh	122
7 Chandigarh	93
8 Karnataka	69
9 Rajasthan	51
10 Uttar Pradesh	45
11 Goa	43
12 Gujarat	40
13 West Bengal	21
14 Haryana	20
15 Madhya Pradesh	09
16 Orissa	08
17 Jammu & Kashmir	07
18 Himachal Pradesh	06
19 Uttaranchal	03
20 Pondicherry	03
21 Bihar	02
22 Mizoram	02
23 Assam	01

TOTAL 4385